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## ACT No. XIV. OF 1852.

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*Passed by the Governor General of India in Council on  
the 27th February 1852.*

*An Act for extending the provisions of Acts XXIV. of 1841, and  
XVII. of 1843, to the Straits Settlement.*

**W**HEREAS doubts have been entertained whether Acts XXIV. of 1841, and XVII. of 1843, are in force in the Settlement of Prince of Wales' Island, Singapore and Malacca; It is hereby enacted as follows:

I. The provisions of Acts XXIV. of 1841, and XVII. of 1843, shall be applicable and in force in the said Settlement.

II. All provisions contained in Act XXIV. of 1841, and Act XVII. of 1843, relating to Her Majesty's Supreme Courts shall be applicable to the Court of Judicature of the said Settlement, and shall be respectively construed as if, instead of the words Her Majesty's Supreme Courts, or Her Majesty's Supreme Courts of the respective Presidencies, or the Supreme Court of each of the Presidencies, the words, "the Court of Judicature of Prince of Wales' Island, Singapore and Malacca," had been therein mentioned.